

I inspected Rayagada Sub-jail on 23.9.05. The Jailor-cum-Superintendent alongwith his staff was present during my inspection.

Rayagada which was a Sub-Division of the erstwhile Koraput district is now a district since 1994. The jail, however, continues to function as a Sub-jail. Proposal of Prisons Directorate to Govt. to upgrade some Sub-jails to the status of District Jail is yet to be implemented.

Prison Population :-

The scheduled capacity of the prison is 55, 52 males and 3 females. On the date of my inspection the prison population was 148, 140 males and 8 females. Thus the Prison remains highly overcrowded. The jail is located inside the Court premises and there is hardly any scope to expand. A new Site will be necessary for starting a District Jail.

Area & Buildings :-

The Jail has an area of roughly Ac.1.08. As has been mentioned above, there is no vacant space for expansion of the jail. With careful planning it may be possible to construct one more ward inside the compound wall. Keeping future requirement & in view it will be wise to select a new Site for the District Jail.

The constructed area covers about 18,000 Sq.Ft. The building was constructed in the year 1950 and as such requires extensive repairs. There is one living ward which is highly congested accommodating 140 males against the scheduled capacity of 52 males.

One ward is under construction by Orissa Police Housing & Welfare Corporation. The roof has been cast. When this ward is ready the problem of accommodation will be solved to some extent.

There is an independent water supply system, which is quite adequate.

Category of Prisoners :-

UTP 84/

Out of 148 prisoners 23 were convicts and 125 (117 males and 8 females) U.T.Ps. There are 7 Courts at Rayagada for production of the U.T.Ps. Generally no difficulties are experienced in provision of vehicle and escort for production of U.T.Ps. before the courts. Following is the break up of the U.T.Ps.

Less than 1 month	1 month to 3 months	3-6 months	6 months to 1 year	1 year to 1 1/2 yrs.	1 1/2 yrs. to 2 yrs.	2 yrs. to 3 yrs.
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3 yrs. to 5 yrs.	Above 5 yrs.					
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Staff:

The jail has a sanctioned strength of one Jailpr-cum-Supt., one Ass t. Jailer, one Sub-Asst. Jailer, one Pharmacist, 3 Head Warders, 11 Warders and 1 sweeper. There are 2 vacancies in the rank of warders which need to be filled up. In view of increasing number of prison population the need to augment to prison staff should be examined.

Kitchen & Foods:

The kitchen is maintained by an elected panchayat. Ration is supplied as per the scale and there was no complaints on the quality and quantity of food. There is, however, no Dining platform, which is a necessity for most of the jails in Orissa.

Clothing & Hygiene:

As the Jail accommodates mostly U.T.Ps, there is no standard clothing for them. The convicts however get the clothing as per the scale. The inmates are supplied with one Soap, 40 gms detergent and 14.5 gms. washing soap every week.

Health:

This being a Sub-jail, does not have a full time Medical Officer. One Medical Officer from Dist. Hospital visits the jail every week. There is one post of Pharmacist. There is a segregation ward. Specialised treatment is available in the Dist. Headqrs. hospital. The nearest Medical College is Berhampur which is far away. Difficulties are experienced while sending the sick prisoners to M.K.C.G. Medical College, Berhampur because of the distance and non-availability of escort.

Education & Recreation:

There is no post of teacher. Some N.G.Os take up educational activities from time to time. Indoor games have been supplied to the prisoners.

Grievances:

As many as 21 undertrial prisoners complained that they are not being granted bail. These prisoners are from Tikri P.S. where the Utkal Alumina Project is coming up. Most of these prisoners were agitating against this project. They have, however, been booked in non-bailable cases U/s. 395 & 307 I.P.C. as a result of which bail has been denied to them. The Prison Headqrs. must do something about it. Many prisoners suggested that Mosquitte Nets should be provided to them. This is a general requirement for all the jails in Orissa and should be taken up.

General problems:

- (1) It is necessary to take steps to upgrade the Sub-jail to the status of District Jail.
- (2) Financial implication for supply of fans, Mosquitte nets to the inmates should be examined and taken up with Govt.

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3) As the Jail has no scope for expansion, the need of new site should be examined.

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